THE HIGH COURT OF MEGHALAYA SHILLONG

NOTICE

NO.	HCM	.111/04/2015/	

Dated Shillong, the ___ March 2019

In partial modification of the Constitution of Benches dated 08th March 2019, as notified under memo no. HCM.III/04/2015/333A, Civil Writ Petitions upto the year 2016 are now assigned to Hon'ble the Chief Justice; while Civil Writ Petitions from the year 2017 are assigned to Hon'ble Mr. Justice H.S. Thangkhiew.

By order,

REGISTRAR GENERAL

Memo No. HCM.III/04/2015/ 399A

Dated Shillong, the 15th March 2019

Copy for information to: -

- 1. The Joint Registrar-cum-Secretary to Hon'ble the Chief Justice, High Court of Meghalaya, Shillong.
- 2. The P.S to Hon'ble Mr. Justice H.S. Thangkhiew, High Court of Meghalaya, Shillong.
- 3. The President/ Secretary, High Court Bar Association, Shillong.
- 4. The P.S to Advocate General/ Addl. Advocate General/ Sr. Govt. Advocates, Meghalaya, Shillong.
- 5. The Asst. Solicitor General/ Central Government Counsel, High Court of Meghalaya, Shillong.
- .6. All Court Masters concerned for information.
- The Systems Analyst, High Court of Meghalaya, Shillong for uploading the same on the Official Website.
- 8. Notice Board.
- 9. Office File.

REGISTRAR GENERAL